

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'C' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Ravish Sood, Judicial Member]**

ITA No. 827/Mum/2020
Assessment Year: 2010-11

Padmavati Steel And Engg Co.

(Prop: Jyantilal C Doshi)

Ground Floor, Shop No. 1,14/16, Kanta Terrace,

Dr. Willson Street, Opp Wilson School,

Mumbai-400 004, [PAN: AADPD5694C]

..... Appellant

Vs.

Income Tax Officer 19(2)(1)

Mumbai

.....Respondent

Appearances:

None for the appellant

Shreekala Pardeshi for the respondent

Date of concluding the hearing: : October 05, 2021

Date of pronouncement : October 07, 2021

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 07th October, 2021.

Sd/-
Ravish Sood
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 07th day of October, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*